

FIR No. 007750/2020
PS Nihal Vihar
U/s 379 IPC
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide order under no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

None for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL4S CJ 0812** on *supercar*

Reply dated 30.07.2020 perused. As per reply IO has no objection if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in **Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State** I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL4S CJ 0812** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama, taking photographs of the vehicle; valuation report, a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty Magistrate
01.08.2020

Lovekesh Vs. Rajesh Sakuja

01.08.2020


District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Fresh complaint u/s 156(3) Cr.P.C. read with Section 200 Cr.P.C. received through E-mail. It be checked and registered.

Present : Sh. Alamine, Ld. counsel for the applicant through VC.

Heard. File perused.

Let status report be called through the SHO concerned for
06.08.2020.


(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

FIR No. 172/2020
PS Nihal Vihar
U/s 457/380/411/34 IPC
State Vs. Raja @ Aju

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

None for applicant/accused.

Reply filed by the IO perused.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Raja @ Aju**.

It is submitted on behalf of accused that he is in custody since 13.03.2020 and has been falsely implicated in this case. It is further submitted that chargesheet has already been filed.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, chargesheet has already been filed, no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
Duty MM-I/West/Delhi

01.08.2020
2020.08.01 15:53

FIR No. 833/2020

PS Nangloi

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. HR38 Y 9006** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. HR38 Y 9006** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

2020.08.01.15:54

FIR No. 00576/2020
PS Paschim Vihar East
U/s 379 IPC
State Vs. Ankit Kumar

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

None for applicant/accused.

Reply filed by the IO perused.

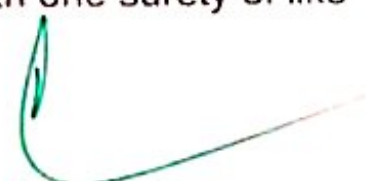
This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Ankit Kumar**.

It is submitted on behalf of accused that he is in custody since 30.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.


(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

FIR No. 736/2020
PS Nihal Vihar
U/s 33/38 Delhi Excise Act.

01.08.2020


District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. R.P. Singh, Id. counsel for the accused.

Reply filed by the IO perused as per which accused is already on bail.

Accordingly, bail application stands dismissed being infructuous.


(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

FIR No. 94/2020
PS Anand Parbat
U/s 392/397/411/34 IPC

01.08.2020


District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. Sumit Gaba, Id counsel for the accused through VC.

Reply received.

In view of the same, application stands disposed of.



(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

FIR No. 024/2020
PS Janakpuri
U/s 379/411 IPC
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of mobile make **Asus Zenphone Max PRO M1** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the mobile is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. mobile make **Asus Zenphone Max PRO M1** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let mobile be released to the rightful owner after preparing detailed panchnama; taking photographs of the mobile; valuation report; a security bond etc.

The photographs of the mobile should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM-I/West/Delhi

FIR No. 665/2020
PS Rajon Garden
U/s 14 Foreigners Act.


01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. Rhythmsheel Srivastva, Id. counsel for the accused.

Reply not received. Be awaited.



(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

at 3 PM.

Present : Ld. APP for the State through VC.


Sh. Rhythmsheel Srivastva, Id. counsel for the accused.

Reply received.

Part arguments heard.

Put up for further arguments through VC on 02.08.2020 at 12.30

PM. IO to join proceedings through VC.



(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

IN THE COURT OF MS. BABITA PUNIYA, MM -06, WEST DISTRICT, TIS
HAZARI COURTS ; DELHI

FIR No. 201/18
PS Mayapuri
U/s 354/354B/509/34 IPC
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

IO/PSI Akansha in person alongwith victim.

An application has been moved by the IO for recording of statement u/s 164 Cr.P.C. of victim.


Statement recorded.

File perused.

Perusal of file reveals that FIR was registered on 22.09.2018, however the IO/PSI has filed the application today before the Duty Magistrate. Further, application is not forwarded by the SHO concerned.

Let an explanation be called from the SHO PS Mayapuri as to why the application was filed after a lapse of two years, for 02.08.2020.

Copy of this order be given to IO with direction to communicate the same to the SHO.


(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

loc
CIR No. 42909/19
P.S Nangloi
U/s 379/411/34 IPC
State Vs. Safiq

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. Ashok Gupta, Id. counsel for the accused.

Reply filed by the IO perused.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Safiq**.


It is submitted on behalf of accused that he is in custody since 03.06.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.


(Babita Puniya)
Duty MM-I/West/Delhi

01.08.2020, 03.01.17.05

State Vs Rakesh Manik Aggarwal
PS Paschim Vihar

01.08.2020

District Courts functioning has been restricted till 16.08.2020 as per order
down by the Hon'ble High Court of Delhi vide order dated 16.08.2020
dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. S.P. Sharma, Id counsel for the accused through VC.

Status report filed by the SHO

Let copy of the same be supplied to the court for records.

In view of the report filed by the SHO it is directed to
withdraw the application with liberty to file before the concerned area
Magistrate.

Heard Allowed

Accordingly, application stands disposed off

(Balraj Singh)
Duty Magistrate
10.08.2020

FIR No. 00576/2020
PS Paschim Vihar East
U/s 379 IPC
State Vs. Ankit Kumar

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

None for applicant/accused.

Reply filed by the IO perused.

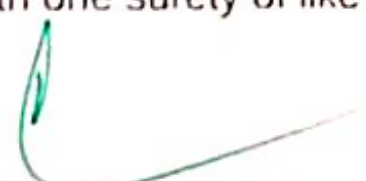
This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Ankit Kumar**.

It is submitted on behalf of accused that he is in custody since 30.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.


(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020 3.01.17.05

FIR No. 172/2020
PS Nihal Vihar
U/s 457/380/411/34 IPC
State Vs. Raja @ Aju

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

None for applicant/accused.

Reply filed by the IO perused.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Raja @ Aju**.

It is submitted on behalf of accused that he is in custody since 13.03.2020 and has been falsely implicated in this case. It is further submitted that chargesheet has already been filed.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, chargesheet has already been filed, no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Habiba Puniya)
Duty MM-I/West/Delhi
01.08.2020

2020.08.01.17:05

Case No. 549/2020

PS Rahaun Garden *Rajouri Garden*
U/s 25/54/59 Arms Act.

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. U.K. Giri, Id. counsel for the accused.

Reply filed by the IO perused.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Khalil @ Mass**.

It is submitted on behalf of accused that he is in custody since 11.06.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
Duty MM-I/West/Delhi

~~15.07.2020~~

03030203011703

FIR No. 00389/2020
PS Nihal Vihar
U/s 379 IPC
State Vs. Ankit Kumar

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. Nagender Singh, Id. Counsel for applicant.

Reply filed by the IO perused.


This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Ankit Kumar**.

It is submitted on behalf of accused that he is in custody since 23.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.


(Babita Puniya)
Duty MM-I/West/Delhi
2020.08.01 15:54

FIR No. 729/2020
PS Khyala
U/s 454/380/34 IPC
State Vs. Manjeet Kumar

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Manjeet Kumar.

Present : Ld. APP for the State through VC.

Ld. Counsel for the applicant/accused through VC.


Reply filed by the IO perused.

It is submitted on behalf of accused that he is in custody since 23.07.2020 and has been falsely implicated in this case.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the gravity of offence and initial stage of investigation, no ground for bail is made out at this stage. Application stands dismissed. Copy dasti.


(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

2020.08.01 16:54

FIR No. 013765/2020
PS Paschim Vihar West
U/s 328/392/34 IPC

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for bail moved on behalf of accused.

Present : Ld. APP for the State through VC.

Sh. Prakash Sharma, Id. Counsel for the applicant/accused through VC.

It is stated by the Id. Counsel that the accused has already been released on bail. In view of the same he wishes to withdraw the bail application.

Heard. Allowed.

Accordingly, same stands dismissed as withdrawn.

(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020

FIR No. 003280/2020
PS Nihal Vihar
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL1C AA 6127** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL1C AA 6127** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM-I/West/Delhi
2020.08.01 15:53
01.08.2020

FIR No. 013093/2020
PS Hari Nagar
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

None for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL6S BA 7471** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL6S BA 7471** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM-I/West/Delhi

20200801 16:53

FIR No. 007750/2020
PS Nihal Vihar
U/s 379 IPC
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

None for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL4S CJ 0812** on Superdari.

Reply dated 30.07.2020 perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL4S CJ 0812** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty Magistrate/Additional District Judge
01.08.2020

FIR No. 007864/2020
PS Nihal Vihar
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL4S CD 2138** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL4S CD 2138** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020 01:13:53

FIR No. 794/2020
PS Nangloi
U/s 307 IPC & 27/54/59 Arms Act.
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. UP14 GT 7385** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner/authorized representative.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. UP14 GT 7385** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

Registered owner/rightful owner/authorized representative/ applicant is directed not to dispose off the vehicle without / prior permission of the court.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty MM-I/West/Delhi

21.08.2020, 01:15:53

FIR No. 621/2020
PS Paschim Vihar
U/s 392/34 IPC
01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of vehicle bearing no. DL9C AK 0191 on Superdari.

Reply dated 30.07.2020 perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the Hon'ble Supreme Court in **Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. vehicle bearing no. DL9C AK 0191 can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
Duty Judge, Court of Delhi
01.08.2020

FIR No. 535/2020
PS Paschim Vihar
U/s 307 IPC & 27/54/59 Arms Act.
State Vs. Atul Shokeen

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

File taken up ^{again} today on receipt of reply.

Present : Ld. APP for the State through VC.

Sh. A.K. Jha, LAC for the accused.

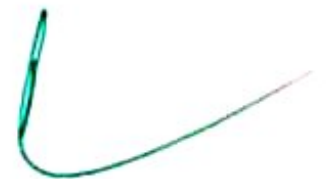
Reply filed by the IO perused.

Perusal of reply reveals that in this case Section 307 IPC has been added. Further bail of accused has already been dismissed by the Ld. Sessions court on 08.06.2020 as well as by the Hon'ble High Court of Delhi on 01.07.2020. It is further revealed that his bail has been again dismissed by the Ld. Sessions Court on 30.07.2020.

Further, offence u/s 307 IPC is punishable with imprisonment for life and thus, the Magistrate has no power to grant bail u/s 437 Cr.P.C.

Therefore, present bail application stands dismissed.

Copy of this order be given dasti to Ld. LAC and be sent to Jail Superintendent concerned.



(Babita Puniya)
Duty MM-I/West/Delhi

01.08.2020 01:16:54

FIR No. 0057/2020
PS Nangloi
U/s 379 IPC
State Vs. Aman

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Ld. counsel for the accused.

Reply filed by the IO perused.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Aman**.

It is submitted on behalf of accused that he is in custody since 21.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020 03:01:33

FIR No. 6155/19
PS Hari Nagar
U/s 379/411 IPC
State Vs. Birju @ Birju Naidu

01.08.2020

District Courts functioning has been restricted till 14.08.2020 amid lock-down by the Hon'ble High Court of Delhi, vide office order no. 26/DHC/2020 dated 30.07.2020.

Present : Ld. APP for the State through VC.

Sh. Prabhu Dayal, Id. counsel for the accused through VC.

Reply filed by the IO perused.

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Birju @ Birju Naidu**.

It is submitted on behalf of accused that he is in custody since 10.01.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
Duty MM-I/West/Delhi
01.08.2020 03.01.17.05